


4. O.A. No. 060/00611/14 &  
MA 060/00980/14


**Krishana Vs. U.O.I. & Others**

**22.07.2014**

Present: Mr. Dhirinder Chopra, counsel for the applicant

1. Heard.
2. Issue notice to the respondents.
3. Mr. Lakhinder Bir Singh, learned Senior Standing counsel for the Railways, accepts notice. He seeks and is granted four weeks' time for filing written statement.
4. List on 08.09.2014 before the Registrar for completion of pleadings.

  
(UDAY KUMAR VARMA)  
MEMBER (A)

  
(SANJEEV KAUSHIK)  
MEMBER (J)

mw

Reply not filed M/s  
fe

22. OA No. 060/00611/14 &  
MA No. 060/00980/14

08.09.2014

Present:- None for the applicant.  
Sh. Lakhinder Bir Singh  
counsel for the respondents.

Learned counsel for the  
respondents seeks and is granted, by  
way of last opportunity, four weeks time  
for filing reply.

List on 14.10.2014.

'rishi'

*Lakhinder*  
REGISTRAR

8/9/14

Reply not filed 11.

*2*

14. OA No. 060/00611/14 &  
MA No. 060/00980/14

14.10.2014

Present:- Sh. G.S. Hayer, proxy  
counsel for the applicant.  
Ms. Damanpreet Kaur, proxy  
counsel for the respondents.

Learned proxy counsel for the  
respondents seeks and is granted four  
weeks further time for filing reply.

List on 14.11.2014.

*Gandey*  
REGISTRAR

14/10/14

'rishi'

w/s not filed  
please RS

4

10. OA No. 060/00611/14 &  
MA No. 060/00980/14

14.11.2014

**Present:-** None for the applicant.  
Sh. Sanjay Pathania, proxy  
counsel for the respondents.

Learned proxy counsel for the  
respondents seeks and is granted two  
weeks further time for filing reply.

List on 04.12.2014.

*Gandey*  
**REGISTRAR.**  
*14/11/14*

'rishi'  
*Reply statement*  
*filed, pl.*  
*BW*  
*3/12*

(5)

10. OA No. 060/00611/14 &  
MA No. 060/00980/14

04.12.2014

**Present:-** None for the applicant.  
Sh. Sanjay Pathania, proxy  
counsel for the respondents.

Reply has been filed and is on  
record.

Rejoinder, if any, be filed by the  
next date of hearing.

List on 22.12.2014.

*Bandey*  
**REGISTRAR**  
4/12/14

'rishi'  
Rejoinder not  
filed yet  
O.  
12/14  
B. ... RAM

10

22. OA No. 060/00611/14 &  
MA No. 060/00980/14

22.12.2014

Present:- None for the applicant.  
Sh. Sanjay Pathania, proxy  
counsel for the respondents.

In the interest of justice, one  
week's further time is granted to the  
applicant for filing rejoinder, if any.

List on 14.01.2015.



*Dandey*  
**REGISTRAR**  
22/12/14

'rishi'

*Rejoinder granted. 12/1*

*A*  
81

**BAB. M**



18. OA No. 060/00611/14 &  
MA No. 060/00980/14

15.01.2015

Present:- None for the parties.

In the interest of justice, one week's further time is granted to the applicant for filing rejoinder, if any.

List on 30.01.2015.

rishi'

Rejoinder not filed

Q  
28/1

**BABU RAM**

*Gandey*  
**REGISTRAR**  
15/1/15

05. OA No. 060/00611/14 &  
MA No. 060/00980/14

30.01.2015

Present:- None for the parties.

In the interest of justice, one week's further time is granted to the applicant, by way of last opportunity, for filing rejoinder, if any.

List on 12.02.2015.

*Bauder*  
REGISTRAR  
*30/1/15*

'rishi'

*Rejoinder awaited. 12*

*9/2*  
**BABU RAM**

08. OA No. 060/00611/14 &  
MA No. 060/00980/14

12.02.2015

**Present:-** None for the applicant.  
Sh. Sanjay Pathania, proxy  
counsel for the respondents.

On the last date of hearing, last opportunity was granted to the applicant for filing rejoinder but no rejoinder has been filed till date. Sufficient opportunities have been granted for filing rejoinder.

Pleadings are deemed to be complete.

List before the Hon'ble Bench for appropriate orders/direction on 25.02.2015.

  
**REGISTRAR**

'rishi'

12/2/15

10

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH

**11. O.A. No.060/00611/2014 &  
M.A. No.060/00980/2014**

**KISHANA**

**APPLICANT**

**VS.**


**UNION OF INDIA & ORS.**

**RESPONDENTS**

**25.02.2015**

Present: None for the applicant.  
Sh. R.T.P.S. Tulsi, counsel for the respondents.

1. It is seen that the applicant has not been represented since 14.11.2014 onwards and rejoinder has also not been filed in the matter.
2. It appears that the applicant is not interested in pursuing the matter.  
Hence the O.A. is dismissed for non prosecution.

  
**(DR. BRAHM A. AGRAWAL)**  
**MEMBER (J)**

  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

'KR'